

proposal to set up industries in Rajasthan in collaboration with Canada;

(b) whether the Indo-Canadian teams have jointly visited the State and selected some sites for the purpose;

(c) if so, the details thereof ; and

(d) the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) Approvals for foreign collaboration generally do not indicate location of the projects to be set up under the collaboration and accordingly details of foreign collaboration approvals specific to a location are not centrally maintained.

(b) No such visit of Indo-Canadian teams has been sponsored by the Ministry to Rajasthan.

(c) and (d). Does not arise.

**Transfer of Refractory and Ceramic units of Burn Standard Co. Ltd.**

3689. SHRI HARADHAN ROY: Will the PRIME MINISTER be pleased to state:

(a) the steps taken by the Government to transfer the refractory and ceramic units of Burn Standard Co. Ltd. to the Steel Ministry as per the recommendations of the Fazal Committed; and

(b) the details of the recommendations of the Fazal Committed?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K.

THUNGON): (a) Proposal, to transfer the refractory and ceramic units of Burn Standard Company Limited (BSCL) to Department of Steel, as per the recommendation of the Fazal Committee has not been agreed to by that Department.

(b) The Fazal Committee recommended that the refractory units of Burn Standard Company Limited could be separated from the engineering units and may either be formed into a subsidiary company under Burn Standard Company Limited or merged with Bharat Refractories Limited (BRL), a public sector enterprise under the Department of Steel (DOS).

**Profit/Loss by Burn Standard Company Limited**

3690. SHRI HARADHAN ROY: Will the PRIME MINISTER be pleased to state:

(a) the amount of profit earned or loss incurred by M/s. Burn Standard Company Limited during each of the last three years with break-up of engineering, refractory and ceramic division;

(b) the reasons for losses in the refractory and engineering divisions; and

(c) the total amount spend by M/s Burn Standard Company Limited in litigation and/or for legal expenses during each of the last years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) Details of profit/loss incurred by Engineering and Refractory Units of Burn Standard Company Limited for the last three years are as under:

|                    | Profit (+)/Loss (-)<br>(Rs. in lakhs) |            |            |
|--------------------|---------------------------------------|------------|------------|
|                    | 1988-89                               | 1989-90    | 1990-91    |
| Engg. Division     | (+) 107.00                            | (-) 218.38 | (+) 241.57 |
| Offshoren Division | (-) 367.09                            | (-) 200.90 | (-) 165.75 |
| R&C Division       |                                       |            |            |
| Salem              | (+) 559.95                            | (+) 710.19 | (+) 770.86 |
| Other Units        | (-) 729.94                            | (-) 888.79 | (-) 885.57 |
|                    | (-) 430.08                            | (-) 597.88 | (-) 38.89* |

Excluding payments towards voluntary retirement scheme and pay arrears.

(b) Engineering Division recorded loss in 1989-90 mainly due to disturbed industrial relations at Howrah Works. Lack of orders, inadequacy of infrastructural facilities contributed towards losses in offshore division. As regards refractory units other than Salem, excess manpower, obsolescence of technology, obsolete plant and machinery and lack of orders in their product profile are main reasons for losses.

(c) The total amount spent by the company in litigation and /or for legal expenses during each of the last three years are as under:

| (Rs. in lakhs) |         |         |
|----------------|---------|---------|
| 1988-89        | 1989-90 | 1990-91 |
| 7.57           | 8.40    | 15.42   |

**Viability Report of M/s Burn Standard Limited**

3691. SHRI HARADHAN ROY: Will the PRIME MINISTER be pleased to state:

(a) whether the Refractory and Ceramic

Workers Union of Refractory and Ceramic Union of M/s. Burn Standard Company Limited have ever submitted viability report regarding No. 2 Works, Lalkuti and Durgapur Works since its nationalisation;

(b) if so, how many times they have submitted viability reports prepared by different experts;

(c) whether the company ever discussed this report with the union; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) to (d). Refractor & Ceramic (R&C) Workers' Union, Raniganj have submitted two reports, one prepared by Sunder Consultants in respect of Raniganj No. 2 and Durgaur and the second report prepared by M/s. Refractory Specialities (I) Limited, Asansol, in respect of Raniganj No. 2 Works only. These reports were received only during the months of January and February 1992, and need closer scrutiny.